

## SHIPPING AND PORT PROBLEMS

\*345. SHRI YASHPAL SINGH : Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether the All India Shippers' Council has submitted a note to Government listing the shipping and port problems responsible for a fall in exports and increase in the cost of Indian goods abroad ;

(b) if so, the main suggestions made therein ; and

(c) the reaction of Government thereto ?

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO) : (a) Yes, Sir.

(b) and (c). A statement is laid on the Table of the House.

## STATEMENT

The problems high-lighted by the All India Shippers' Council relating to Shipping and Port facilities are as follows :—

(1) *Shipping Problems* :

- (a) High Freight Charges.
- (b) Inadequacy of Sailings.
- (c) Absence of Direct Sailings.
- (d) Non-availability of suitable space, or non-acceptance of cargo.

(2) *Port Problems* :

- (a) Detention of ships at ports.
- (b) Lack of adequate loading and unloading facilities.
- (c) Berth congestion.
- (d) Lack of mechanical aids.
- (e) Heavy port charges.
- (f) Shortage of storage and warehousing accommodation, and
- (g) Inadequate facilities for modern methods for cargo lifting.

Most of these problems are already well known and suitable action has been initiated in some cases while in others the matter is under detailed examination. The Shippers' Council has also promised to send comprehensive suggestions after completion of their own detailed studies on the subject.

## COMMUNAL RIOTS ENQUIRY COMMISSION

- \*346. SHRI D. C. SHARMA :  
 SHRI YASHPAL SINGH :  
 SHRI RAM AVTAR SHARMA :  
 SHRI SHIV KUMAR SHASTRI :  
 SHRI BAL RAJ MADHOK :  
 SHRI BHOGENDRA JHA :  
 SHRI MAYAVAN :  
 SHRI MARANDI :  
 SHRI GULAM MOHAMMAD BAKSHI :  
 SHRI SHIVA CHANDRA JHA :  
 SHRI KANWAR LAL GUPTA :  
 SHRI BASWANT :  
 SHRI MAHANT DIGVIJAI NATH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that a commission to inquire into the causes and course of major communal disturbances in some States has been set up ;

(b) if so, the terms of reference of the Commission ;

(c) whether it is also a fact that State Governments were not consulted in the matter ; and

(d) if so, the reasons therefor ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) and (b). Yes, Sir. A copy of the Notification appointing the Commission of Inquiry is laid on the Table of the House. (*Placed in Library.* See No. LT-1779/67).

(c) and (d). The Government of India are competent to appoint such a Commission under the Commissions of Inquiry Act 1952. Consultation with the State Governments is not required under the law. In the present case the State Governments were not consulted as consultation would have taken time, and the communal situation required immediate appointment of the Commission. The State Governments concerned were however, informed before the appointment of the Commission was announced.

## PRIVY PURSES

\*349. SHRI INDRAJIT GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :